



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 1995

INDEX

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The 23rd March, 1995

No. LL (B) 25/93/207- The Meghalaya Appropriation (No. I) Act, 1995 is hereby published for general information.

MEGHALAYA ACT No. 1 OF 1995

THE MEGHALAYA APPROPRIATION (NO. 1) ACT, 1995

(As passed by the Meghalaya Legislative Assembly)

(Received the assent of the Governor on the 23rd March, 1995)

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 23rd March, 1995)

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1994-95

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

1. **Short title-** (1) This Act may be called the Meghalaya Appropriation (No. 1) Act, 1995
2. **Withdrawal of Rs. 18,07,90,539 from and out of the Consolidated Fund of Meghalaya:-** From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of rupees eighteen crores, seven lakhs, ninety thousand, five hundred thirty-nine towards defraying the several charges which will come in the course of payment during the financial year 1994-95 in respect of the services specified in Column (2) of the Schedule.
3. **Appropriation-** The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposed expressed in the Schedule in relation to the said year.

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SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	...	3,00,000	3,00,000
	2053-Stationery and Printing				
	4058-Capital Outlay on Stationery and Printing	Capital
2.	2012-Governor	Revenue
3.	2013-Council of Ministers				
	2070-Other Administrative Services, etc	Revenue	1,28,292	...	1,28,292
4.	2014-Administration of Justice	Revenue	...	3.13.000	3.13.000
5.	2015-Elections	Revenue	97,50,000	...	97,50,000
6.	2029-Land Revenue				
	2245-Relief on account of Natural Calamities				
	2250-Other Social Services	Revenue
	3475-Other General Economic Services				
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes				
	6250-Loans for Other Social Services	Capital
	6401-Loans for Crop Husbandry				

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by	Charged on	Total
		the	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration ... Revenue	1,02,083	...	1,02,083
8.	2039-State Excise Revenue	4,89,000	...	4,89,000
9.	2040-Sales Tax			
	2045-Other Taxes and Duties on Commodities and Services	12,08,550	...	12,08,550
10.	2041-Taxes on vehicles			
	2070-Other Administrative Services etc	49,31,797	...	49,31,797
	3055-Road Transport			
	5053-Capital Outlay on Civil Aviation			
	5055-Capital Outlay on Road Transport	7,00,00,000	...	7,00,00,000
11.	2045-Other Taxes and Duties on Commodities and Services-II			
	-Inspectorate of Electricity			
	2501-Special Programme for Rural Development-Integrated Rural Energy Programme	46,11,000	...	46,11,000
11.	2801-Power			
	2810-Non-Conventional Sources of Energy			
	6801-Loans for Power Project	1,00,00,000	...	1,00,00,000
12.	2047-Other Fiscal Services
	2048-Appropriation for reduction or avoidance of Debt
	2049-Interest Payments
	2051-Public Services Commission	...	8,21,088	8,21,088

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services	Revenue	3,53,841	...	3,53,841
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
14.	5275-Capital Outlay on other Communication Services	Capital
	2053-District Administration	Revenue	4,00,000	...	4,00,000
15.	2054-Treasury and Accounts Administration	Revenue
16.	2055-Police	Revenue	2,00,00,400	1,68,280	2,01,68,600
	2070-Other Administrative Services-Fire Protection and Control				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works (Police)				
17.	4216-Capital Outlay on Housing (Police)	Capital
	2056-Jails	Revenue
18.	4059-Capital Outlay on Public Works (Jails)	Capital
	2058-Stationery and Printing	Revenue	2,22,000	...	2,22,000
18.	4058-Capital Outlay on Stationery and Printing	Capital
	4216-Capital Outlay on Housing				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
19.	2052-Secretariat-General Services -II-Public Works Department -Secretariat	Revenue				
	2059-Public Works								
	2202-General Education								
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Art and Culture								
	2210-Medical and Public Health								
	2216-Housing-01-Government Residential Buildings (i/c. P.W.D)								
	4059-Capital Outlay on Public Works					Capital
	4202-Capital Outlay on Education, Sports, etc.								
	4210-Capital Outlay on Medical and Public Health								
	4216-Capital Outlay on Housing- 01-Government Residential (i/c. P.W.D)								
	4403-Capital Outlay on Animal Husbandry								
	4404-Capital Outlay on Dairy Development								

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
20.	2070-Other Administrative Services-I-Civil Defence and Home Guards	Revenue	41,60,071	...	41,60,071
	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital
21.	2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguished Services	Revenue
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2236-Nutrition				
	3425-Other Scientific Research				
	3454-Census, Survey and Statistics				
4202-Capital Outlay on Education, Sports, Art and Culture	Capital	
4204-Capital Outlay on Education, Sports, Art and Culture					
6202-Loans for Education, Art and Culture					

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
22.	2070-Other Administrative Services-IV-Guest Houses, Government Hostels etc. 2216-Housing-01-Government Residential Buildings (i.c/GAD) 4059-Capital Outlay on Public Works (i.c/GAD)	Revenue
23.	2070-Other Administrative Services-V-Training, Vigilance, Administration of Citizenship Act etc	Revenue	2,13,000	...	2,13,000
24.	2071-Pensions and other Retirements Benefits	Revenue
25.	2070-Other Administrative Services-VI-State Loterrries 2075-Miscellaneous General Services	Revenue
26.	2210-Medical and Public Health 2211-Family Welfare 4210-Capital Outlay on Medical and Public Health	Revenue	17,75,000	...	17,75,000
	421-Capital Outlay on Family Welfare	Capital	36,00,000	...	36,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
27.	2215-Water Supply and Sanitation	Revenue
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation				
27.	4216-Capital Outlay on Housing- 01-Government Residential Buildings	Capital
	6215-Loan for Water Supply and Sanitation				
28.	2216-Housing	Revenue
	4216-Capital Outlay on Housing				
28.	6216-Loan for Housing	Capital
	2217-Urban Development	Revenue	...	4,36,262	4,36,262
29.	4218-Capital Outlay on Housing				
	4217-Capital Outlay on Urban Development	Capital
30.	2220-Information and Publicity	Revenue
31.	2230-Labour and Employment- 01-Labour				
	2230-Labour and Employment- 01-(A)-Inspectorate of Factories and Steam Boiler	Revenue	60,800	...	60,800
	2230-Labour and Employment- 02-Employment-03-Training				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
32.	3456-Civil Supplies	Revenue	2,02,000	...	2,02,000
	2408-Food Storage and Warehousing	Capital
4408-Capital Outlay on Food Storage and Warehousing					
33.	2235-Social Security and Welfare -01-Rehabilitation	Revenue
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programmes	Capital
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue
	2235-Social Security and Welfare				
	2236-Nutrition (Social Welfare)	Capital	85,00,00	...	85,00,00
	4059-Capital Outlay on Public Works (Social Welfare)				
35.	2235- Social Security and Welfare -60-Other Social Security and Welfare Programme	Revenue
	6235-Loans for Social Security and Welfare-60-Other Social Security and Welfare Programme	Capital

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
36	2235-Social Security and Welfare			
	E-60-Other Social Security and Welfare Programmes			
	2075-Miscellaneous General Services-104-Pension and awards in consideration of distinguished Services	Revenue
37.	2250-Other Social Services	Revenue
38.	3451-Secretariat Economic Services-II-Planning Board and attached offices	Revenue
39.	2425-Co-operation	Revenue
	4425-Capital Outlay on Co-operation			
	4435-Capital Outlay on other Agricultural Programmes	Capital
	6425-Loans for Co-operation			
40.	2552-North Eastern Areas	Revenue	16,68,000	16,68,000
	4552-Capital Outlay on North Eastern Areas	Capital
	6552-Loans for North Eastern Areas			

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by	Charged on	Total
		the	the Consolidated	
		Assembly	Fund	
		Rs.	Rs.	Rs.
41.	3454-Census, Surveys and Statistics-02- Surveys and Statistics	Revenue
42.	{ 3475-Other General Economic Services-Regulation of weight and Measures 2216-Housing-01-Government Residential Buildings }	Revenue
43.	{ 2491-Crop Husbandry 2408-Food Storage and Warehousing 2415-Agricultural Research and Education 2435-Other Agricultural Programmes 2702-Minor Irrigation 2250-Other Social Services 2216-Housing 4401-Capital Outlay on Crop Husbandry 4702-Capital Outlay on Minor Irrigation 4416-Investments in Agricultural Financial INST 6401-Loans for Crop Husbandry }	Revenue

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II-Works Under E. and D Wing P.W.D Medium Irrigation Projects	Revenue
		2711-Irrigation Navigation, Drainage and Flood Control Project.	Capital	1,00,00,000	...
	4701-Capital Outlay on Medium Irrigation				
	4711-Capital Outlay on Flood Control Projects				
45.	2402-Soil and Water Conservation	Revenue
		2415-Agricultural Research and Education	Capital
	2216-Housing-01-Government Residential Buildings				
46.	2501-Special Programmes for Rural Development	Revenue
		6402-Loans for Soil and Water Conservation	Capital
47.	2403-Animal Husbandry		Revenue
		2415-Agricultural Research and Education (Animal Husbandry)	Capital
	2216-Housing-01-Government Residential Building				
		4059-Capital Outlay on Public Works			
	4403-Capital Outlay on Animal 6403-Loans for Animal Husbandry	Capital

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
48.	2404-Dairy Development 2216-Housing-01-Government Residential Building 2415-Agricultural Research and Education	} Revenue
49.	2405-Fisheries 2415-Agricultural Research and Education 2216-Housing-01-Government Residential Building 4216-Capital Outlay on Housing 4405-Capital Outlay on Fisheries	} Revenue } Capital
50.	2406-Forestry and Wild Life and Education Forests 2415-Agricultural Research and Education 4406-Capital Outlay on Forestry	} Revenue } Capital

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
51.	2515-Other Rural Development Programmes				
	2216-Housing-01-Government Residential Buildings	Revenue
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development				
	2505-Rural Employment				
	2416-Capital Outlay on Housing				
	4515-Capital Outlay on Rural Development	Capital
	6515-Loans for other Rural Development Programmes				
	52.	2852-Industries	Revenue
4885-Capital Outlay on Industries and Mineral					
4858-Capital Outlay on Engineering Industries					
4860-Capital Outlay on Consumer Industries					
6885-Loans for other Industries and Minerals					

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SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
53.	{ 2851-Village and Small Industries Revenue 2216-Housing-01-Government Residential Buildings 4851-Capital Outlay on Village and Small Industries
	{ 6851-Loans for Village and Small Industries Capital
	{ 2851-Village and Small Industries Revenue 2216-Housing-01-Government Residential Buildings
	{ 4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries Capital
55.	{ 2853-Non-Ferrous Mining and Metallurgical Industries Regulation and Development of Mines Revenue	80,00,000	...	80,00,000
	{ 4216-Capital Outlay on Housing -01-Government Residential Buildings 4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Non-Ferrous Metal. Capital

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
56.	3054-Roads and Bridges	Revenue
	5054-Capital Outlay on Roads and Bridges	Capital
57.	3452-Tourism	Revenue
	4059-Capital Outlay on Public Works (Tourism)	Capital
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
7452-Loans for Tourism					
58.	3606-Aid Materials and Equipment	Revenue
	6003-Internal Debt of the State Government (Charged)	Capital
	6004-Loans and Advances from the Central Government (Charged)	Capital
59.	5465-Investment in General Financial and Training Institutions	Capital	3,75,000	...	3,75,000
60.	7610-Loans to Government Servants etc	Capital

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SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
61.	7615-Miscellaneous Loans Capital
62.	7810-Inter-State Settlement Capital
63.	7999-Appropriation to Contingency Capital
	Total	17,87,51,989	20,38,550	18,07,90,539

S. DYKES

Under Secretary to the Govt. Of Meghalaya,

Law Department.

The 31st March, 1995

No. LL (B) 25/93/215- The Meghalaya Appropriation (Vote-on-Account) Act, 1995 (Act-2 of 1995) is hereby published for general information.

MEGHALAYA ACT No. 2 OF 1995

(Passed by the Meghalaya Legislative Assembly. Assented to by the Governor on the 31st March, 1995. Published in the Extra-ordinary issue of the Gazette of Meghalaya, dated 31st March, 1995)

THE MEGHALAYA APPROPRIATION (VOTE-ON-ACCOUNT) ACT, 1995

An

Act

To provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1995-96

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

- 1. Short title and enforcement-** (1) This Act may be called the Meghalaya Appropriation (Vote-on-Account) Act, 1995
(2) It shall come into force on the first day of April, 1995
- 2. Withdrawal of Rs. 214,95,17,525 from and out of the Consolidated Fund of Meghalaya for the financial year 1995-96:-** From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of rupees two hundred fourteen crores, ninety five lakhs, seventeen thousand, five hundred twenty five towards defraying the several charges which will come in the course of payment during the period of three months of the beginning on the first day of April, 1995 in respect of the services specified in Column (2) of the Schedule.
- 3. Appropriation-** The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the financial year, 1995-96.

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SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	} Revenue	61,99,750	2,37,750	64,37,500
	2058-Stationery and Printing				
	4058-Capital Outlay on Stationery and Printing	} Capital	50,000	...	50,000
2.	2012-Governor	} Revenue	6,250	23,58,750	23,65,000
3.	2013-Council of Ministers	} Revenue	33,80,000	...	33,80,000
	2070-Other Administrative Services, etc				
4.	2010-Administration of Justice ...	} Revenue	27,94,000	6,56,000	34,50,000
5.	2015-Elections	} Revenue	33,00,000	...	33,00,000
6.	2029-Land Revenue	} Revenue	1,05,52,500	...	1,05,52,500
	2245-Relief on account of Natural Calamities				
	2245-Other Social Services				
	3475-Other General Economic Services				
6.	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	} Capital	2,500	...	2,500
	6250-Loans for Other Social Services				
7.	6401-Loans for Crop Husbandry	} Capital	2,500	...	2,500
	2030-Stamps and Registration	} Revenue	5,25,000	...	5,25,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
8.	2039-State Excise Revenue	34,58,750	...	34,58,750
9.	2040-Sales Tax	35,00,000	...	35,00,000
	2045-Other Taxes and Duties on Commodities and Services			
10.	2041-Taxes on vehicles	88,11,000	...	88,11,000
	2070-Other Administrative Services etc			
	3055-Road Transport			
	5055-Capital Outlay on Road Transport	85,01,500	...	85,01,500
11.	2045-Other Taxes and Duties on Commodities and Services	2,54,25,000	...	2,54,25,000
	2501-Special Programme for Rural Development			
	2801-Power			
	2810-Non-Conventional Sources of Energy			
	6801-Loans for Power Project	1,75,00,000	...	1,75,00,000
12.	2047-Other Fiscal Services	1,61,750	...	1,61,750
	2048-Appropriation for Reduction or Avoidance of Debt
	2049-Interest Payments	...	13,51,78,575	13,51,78,575
	2051-Public Services Commission	...	9,92,500	9,92,500

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SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
13.	2052-Secretariat General Services	Revenue	3,19,57,500	...	3,19,57,500
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services				
		Capital
14.	2053-District Administration	Revenue	85,21,000	...	85,21,000
15.	2054-Treasury Accounts Administration	Revenue	55,00,000	...	55,00,000
16.	2055-Police	Revenue	11,05,75,000	25,000	11,06,00,000
	2070-Other Administrative Services etc				
	2216-Housing				
	4059-Capital Outlay on Public Works				
		Capital	14,50,000	...	14,50,000
17.	2056-Jails	Revenue	40,17,750	...	40,17,750
	4059-Capital Outlay on Public Works	Capital
18.	2058-Stationery and Printing	Revenue	77,50,000	...	77,50,000
	4058-Capital Outlay on Stationery and Printing	Capital	8,50,000	...	8,50,000
	4216-Capital Outlay on Housing				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	2052-Secretariat General Services	Revenue	6,03,71,500	...	6,03,71,500
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				
20.	4403-Capital Outlay on Animal Husbandry	Capital	3,93,82,375	...	3,93,82,375
	4404-Capital Outlay on Dairy Development				
	2070-Other Administrative Services etc				
	4059-Capital Outlay on Public Works				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
21.	2075-Miscellaneous General Services	Revenue	31,41,53,750	...	31,41,53,750
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2236-Nutrition				
	3425-Other Scientific Research				
21.	3454-Census, Survey and Statistics	Capital	2,50,000	...	2,50,000
	4202-Capital Outlay on Education, Art and Culture				
	4204-Capital Outlay on Education, Sports, Art and Culture				
	6202-Loans for Education, Art and Culture				
22.	2070-Other Administrative Services etc	Revenue	60,93,750	...	60,93,750
	2216-Housing				
23.	2070-Other Administrative Services etc	Revenue	18,50,000	...	18,50,000
24.	2071-Pensions and other Retirements Benefits	Revenue	3,04,75,000	...	3,04,75,000
25.	2075-Miscellaneous General Services	Revenue	3,62,500	...	3,62,500

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
26.	2210-Medical and Public Health	Revenue	9,36,16,700	...	9,36,16,700
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health	Capital	1,93,24,500	...	1,93,24,500
	4211-Capital Outlay on Family Welfare				
27.	2215-Water Supply and Sanitation	Revenue	4,86,22,500	...	4,86,22,500
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital	8,24,00,000	...	8,24,00,000
	4216-Capital Outlay on Housing				
28.	2216-Housing	Revenue	61,37,500	...	61,37,500
	4216-Capital Outlay on Housing	Capital	41,87,500	...	41,87,500
	6216-Loans for Housing				
29.	2216-Housing	Revenue	2,16,37,500	...	2,16,37,500
	2217-Urban Development				
	4216-Capital Outlay on Housing	Capital	30,37,500	...	30,37,500
	4217-Capital Outlay on Urban Development				
30.	2220-Information and Publicity	Revenue	48,00,000	...	48,00,000
31.	2230-Labour and Employment	Revenue	78,60,000	...	78,60,000
32.	3456-Civil Supplies	Revenue	42,75,000	...	42,75,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital
33.	2235-Social Security and Welfare	Revenue
	6235-Loans for Social Security and Welfare	Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	3,84,88,500	...	3,84,88,500
	2235-Social Security and Welfare 2236-Nutrition				
34.	4059-Capital Outlay on Public Works	Capital	5,49,000	...	5,49,000
	4235-Capital Outlay on Social Security and Welfare				
35.	2235- Social Security and Welfare	Revenue	2,25,000	...	2,25,000
36.	2075-Miscellaneous General Services	Revenue	2,46,250	...	2,46,250
	2235-Social Security and Welfare				
37.	2250-Other Social Services	Revenue	10,000	...	10,000
38.	3451-Secretariat Economic Services	Revenue	54,51,750	...	54,51,750
39.	2425-Co-operation	Revenue	1,05,08,125	...	1,05,08,125
	4425-Capital Outlay on Co-operation	Capital	1,10,61,250	...	1,10,61,250
	4435-Capital Outlay of other Agricultural Programmes				
	6425-Loans for Co-operation				

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	13,00,000	...	13,00,000
	4552-Capital Outlay on North Eastern Areas	Capital	4,02,50,000	...	4,02,50,000
41.	3454-Census, Surveys and Statistics	Revenue	36,75,000	...	36,75,000
42.	2216-Housing	} Revenue	15,60,000	...	15,60,000
	3475-Other General Economic Services				
43.	2216-Housing	} Revenue	10,95,55,000	...	10,95,55,000
	2401-Crop Husbandry				
	2408-Food Storage and Warehousing				
	2415-Agricultural Research and Education				
	2435-Other Agricultural Programmes				
	2702-Minor Irrigation				
	4216-Capital Outlay on Housing				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding								
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.						
4401-Capital Outlay on Crop Husbandry	4416-Investment in Agricultural Financial Institution	Capital	1,39,50,000	...	1,39,50,000					
						4702-Capital Outlay on Minor Irrigation	Capital	1,39,50,000	...	1,39,50,000
						2701-Medium Irrigation-II works under Embankment. And Drainage Wing P.W.D Medium Irrigation Projects	Revenue	10,67,500	...	10,67,500
44 2711-Flood Control 4701-Capital Outlay on Medium Irrigation	Capital	2,77,32,500	...	2,77,32,500						
					4711-Capital Outlay on Flood Control Projects	Capital	2,77,32,500	...	2,77,32,500	

SCHEDULE-Contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
45.	2216-Housing	Revenue	3,82,62,500	...	3,82,62,500
	2402-Soil and Water Conservation				
	2415-Agricultural Research and Education				
46.	2501-Special Programmes for Rural Development	Revenue	1,84,62,500	...	1,84,62,500
47.	2216-Housing	Revenue	3,42,25,000	...	3,42,25,000
	2403-Animal Husbandry				
	2415-Agricultural Research and Education				
47.	4059-Capital Outlay on Public Works	Capital	50,000	...	50,000
	4403-Capital Outlay on Animal Husbandry				
	6403-Loans for Animal Husbandry				

SCHEDULE-Contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
48.	2216-Housing			
	2404-Dairy Development	Revenue	60,10,750	...
	2415-Agricultural Research and Education			60,10,750
49.	2216-Housing			
	2405-Fisheries	Revenue	70,81,500	...
	2415-Agricultural Research and Education			70,81,500
	4216-Capital Outlay on Housing	Capital	3,75,000	...
	4405-Capital Outlay on Fisheries			3,75,000
50.	2406-Forestry and Wild Life	Revenue	5,95,00,000	...
	2415-Agricultural Research and Education			5,95,00,000
	4406-Capital Outlay on Forestry and Wild Life	Capital

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
51.	2216-Housing	Revenue	5,89,75,000	...	5,89,75,000
	2236-Nutrition				
	2401-Crop Husbandry				
	2501-Special Programmes for Rural Development				
	2505-Rural Employment				
	2515-Other Rural Development Programmes				
	4216-Capital Outlay on Housing				
52.	4515-Capital Outlay on Rural Development	Capital	41,75,000	...	41,75,000
	6515-Loans for other Rural Development Programmes				
52.	2852-Industries	Revenue	40,50,000	...	40,50,000
	4854-Capital Outlay on Cement and non-Metallic Mineral	Capital	1,27,50,000	...	1,27,50,000
	4885-Capital Outlay on Industries and Minerals				
	6885-Loans for other Industries and Minerals				

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
53.	{ 2216-Housing 2851-Village and Small Industries } Revenue	1,10,25,000	...	1,10,25,000
	{ 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries } Capital
54.	{ 2216-Housing 2851-Village and Small Industries } Revenue	2,32,35,000	...	2,32,35,000
	{ 4216-Capital Outlay on Housing 4851-Capital Outlay on Village and Small Scale Industries 6851-Loans for Village and Small Industries } Capital	95,00,000	...	95,00,000
	{ 2853-Non-Ferrous Mining and Metallurgical Industries } Revenue	89,75,000	...	89,75,000
55.	{ 4216-Capital Outlay on Housing 4853-Capital Outlay on Mining and Metallurgical Industries } Capital	12,75,000	...	12,75,000
56.	{ 3054-Roads and Bridges } Revenue	6,55,00,000	...	6,55,00,000
	{ 5054-Capital Outlay on Roads and Bridges } Capital	16,32,50,000	...	16,32,50,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
57.	3452-Tourism	Revenue	43,21,500	...	43,21,500
	4059-Capital Outlay on Public Works	Capital	88,35,750	...	88,35,750
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
58.	3606-Aid Materials and Equipments	Revenue
59.	5465-Investment in General Financial and Training Institutions	Capital
	6003-Internal Debt of the State Government	Capital	... 12,42,47,000		12,42,47,000
	6004-Loans and Advances from the Central Government	Capital	... 3,67,30,750		3,67,30,750
60.	7610-Loans to Government Servants etc	Capital	1,70,00,000	...	1,70,00,000
61.	7615-Miscellaneous Loans	Capital
62.	7810-Inter-State Settlement	Capital
63.	7999-Appropriation to Contingency Fund	Capital
Total		...	184,90,91,200	30,04,26,325	214,95,17,525

S. DYKES,

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.

The 5th May, 1995

No. LJ (B), 26/93/144- The Meghalaya Nursing Homes (Licensing and Registration) Amendment Act, 1995 (Act No. 3 of 1995) is hereby published for general information.

MEGHALAYA ACT No. 3 OF 1995

(Passed by the Meghalaya Legislative Assembly. Assented to by the Governor on the 4th May, 1995. Published in the Extra-ordinary issue of the Gazette of Meghalaya, dated 5th May, 1995)

THE MEGHALAYA NURSING HOMES (LICENSING AND REGISTRATION)
AMENDMENT ACT, 1995

An

Act

To amend the Meghalaya Nursing Homes (Licensing and Registration) Act, 1993

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

1. **Short title-** This Act may be called the Meghalaya Nursing Homes (Licensing and Registration) Amendment Act, 1995
2. **Amendment of section 4 of Act 1 of 1994-** In section 4 of the Meghalaya Nursing Homes (Licensing and Registration) Act, 1993 (Act 1 of 1994)-
 - (i) In sub-section (1)-
 - (a) For clause (iii), the following shall be substituted, namely-
“(iii) the Chief Executive Members of the Autonomous District Councils or their representatives”
 - (b) For clause (iv), the following shall be substituted, namely-
“(iv) a representative of the Meghalaya Urban Development Authority”;
 - (c) The ‘Explanation’ occurring below clause (vi) shall be omitted;
 - (ii) For sub-section (2), the following shall be substituted, namely-
“(2) The Authority-
 - (a) Shall, for dealing with any nursing home set up or proposed to be set up in an area falling within a municipality, invite the Chairman or, if the officer is vacant, the Chief Executive Officer of that municipality to its meetings and such Chairman or as the case may be, Chief Executive Officer, shall have a voting right;

(b) May, if it considers necessary, for dealing with any special issue before it, invite any person to attend its meetings but such person shall not have a voting right”

S. DYKES,
Under Secretary to the Govt. of Meghalaya,
Law (B) Department.

The 5th May, 1995

No. LL (B) 25/93/224- The Meghalaya Appropriation (No. II) Act, 1995 (Act 4 of 1995) is hereby published for general information.

MEGHALAYA ACT No. 4 OF 1995

(Passed by the Meghalaya Legislative Assembly. Assented to by the Governor on the 4th May, 1995. Published in the Extra-ordinary issue of the Gazette of Meghalaya, dated 5th May, 1995)

THE MEGHALAYA APPROPRIATION (NO. II) ACT, 1995

An

Act

To authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year ending on the thirty first day of March, 1996

Be it enacted by the Legislature of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

- 1. Short title and enforcement-** (1) This Act may be called the Meghalaya Appropriation (No. II) Act, 1995
(2) It shall be deemed to have come into force on the first day of April, 1995
- 2. Withdrawal of Rs. 859,80,70,100 from and out of the Consolidated Fund of Meghalaya for the financial year 1995-96:-** From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of the sums specified in column (3) of the Schedule to the Meghalaya Appropriation (Vote-on-Account) Act, 1995 to the sum of rupees eight hundred fifty nine crores, eighty lakhs, seventy thousand, one hundred towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of March, 1996 in respect of the services specified in Column (2) of the Schedule.
- 3. Appropriation-** The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

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SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	2,47,99,000	9,51,000	2,57,50,000
		2058-Stationery and Printing			
	4058-Capital Outlay on Stationery and Printing	Capital	2.00.000	...	2.00.000
2.	2012-Governor	Revenue	25,000	94,35,090	94,60,000
3.	2013-Council of Ministers 2070-Other Administrative Services, etc	Revenue	1,35,20,000	...	1,35,20,000
4.	2014-Administration of Justice ...	Revenue	1,11,76,000	26,24,000	1,38,00,000
5.	2015-Elections	Revenue	1,32,00,000	...	1,32,00,000
6.	2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services Services 3475-Other General Economic Services	Revenue	4,22,10,000	...	4,22,10,000
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	Capital	10,000	...	10,000
	6250-Loans for Other Social Services				
	6401-Loans for Crop Husbandry				

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
7.	2030-Stamps and Registration Revenue	21,00,000	...	21,00,000	
8.	2039-State Excise Revenue	1,38,35,000	...	1,38,35,000	
9.	2040-Sales Tax	Revenue	1,40,00,000	...	1,40,00,000
	2045-Other Taxes and Duties on Commodities and Services				
10.	2041-Taxes on vehicles	Revenue	3,52,44,000	...	3,52,44,000
	2070-Other Administrative Services etc				
	3055-Road Transport				
	5055-Capital Outlay on Road Transport				
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	10,17,00,000	...	10,17,00,000
	2501-Special Programme for Rural Development				
	2801-Power				
	2810-Non-Conventional Sources of Energy				
	6801-Loans for Power Project	Capital	7,00,00,000	...	7,00,00,000
12.	2047-Other Fiscal Services	Revenue	6,47,000	...	6,47,000
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue
	2049-Interest Payments	Revenue	...	54,07,14,300	54,07,14,300
	2051-Public Services Commission	Revenue	...	39,70,000	39,70,000

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
13.	2052-Secretariat General Services	Revenue	12,78,30,000	... 12,78,30,000
	2251-Secretariat Social Services			
	3451-Secretariat Economic Services			
14.	2053-District Administration	Revenue	3,40,84,000	... 3,40,84,000
15.	2054-Treasury Accounts Administration	Revenue	2,20,00,000	... 2,20,00,000
16.	2055-Police	Revenue	44,23,00,000	1,00,000 44,24,00,000
	2070-Other Administrative Services etc			
	2216-Housing			
17.	4059-Capital Outlay on Public Works	Capital	58,00,000	... 58,00,000
	4216-Capital Outlay on Housing			
17.	2056-Jails	Revenue	1,60,71,000	... 1,60,71,000
	4059-Capital Outlay on Public Works	Capital
18.	2058-Stationery and Printing	Revenue	3,10,00,000	... 3,10,00,000
	4058-Capital Outlay on Stationery and Printing			
	4216-Capital Outlay on Housing			
		Capital	34,00,000	... 34,00,000

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	2052-Secretariat-General Services	Revenue	34,14,86,000	...	34,14,86,000
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				
20.	4403-Capital Outlay on Animal Husbandry	Capital	15,75,29,500	...	15,75,29,500
	4404-Capital Outlay on Dairy Development				
	2070-Other Administrative Services etc				
	4059-Capital Outlay on Public Works				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
21.	2075-Miscellaneous General Services	Revenue	125,65,15,000	... 125,65,15,000
	2202-General Education			
	2203-Technical Education			
	2204-Sports and Youth Services			
	2205-Art and Culture			
	2236-Nutrition			
21.	3425-Other Scientific Research	Capital	10,00,000	... 10,00,000
	3454-Census, Survey and Statistics			
	4202-Capital Outlay on Education, Art and Culture			
	4204-Capital Outlay on Education, Sports, Art and Culture			
22.	6202-Loans for Education, Art and Culture	Revenue	2,43,75,000	... 2,43,75,000
	2070-Other Administrative Services etc			
22.	2216-Housing			
23.	2070-Other Administrative Services etc	Revenue	74,00,000	... 74,00,000
24.	2071-Pensions and other Retirements Benefits	Revenue	12,19,00,000	... 12,19,00,000
25.	2075-Miscellaneous General Services	Revenue	14,50,000	... 14,50,000

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
26.	2210-Medical and Public Health	Revenue	37,44,66,800	... 37,44,66,800
	2211-Family Welfare			
	4210-Capital Outlay on Medical and Public Health			
26.	4211-Capital Outlay on Family Welfare	Capital	7,72,98,000	... 7,72,98,000
	2215-Water Supply and Sanitation	Revenue	19,44,90,000	... 19,44,90,000
27.	2216-Housing			
27.	4215-Capital Outlay on Water Supply and Sanitation	Capital	32,96,00,000	... 32,96,00,000
	4216-Capital Outlay on Housing			
28.	2216-Housing	Revenue	2,45,50,000	... 2,45,50,000
	4216-Capital Outlay on Housing	Capital	1,67,50,000	... 1,67,50,000
	4217-Loans for Housing			
29.	2216-Housing	Revenue	8,65,50,000	... 8,65,50,000
	2217-Urban Development			
	4216-Capital Outlay on Housing	Capital	1,21,50,000	... 1,21,50,000
4217-Capital Outlay on Urban Development				
30.	2220-Information and Publicity	Revenue	1,92,00,000	... 1,92,00,000
31.	2230-Labour and Employment	Revenue	3,14,40,000	... 3,14,40,000
32.	3456-Civil Supplies	Revenue	1,71,00,000	... 1,71,00,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital
33.	2235-Social Security and Welfare	Revenue
	6235-Loans for Social Security and Welfare	Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
	{ 2225-Welfare of S.CS, S.TS and Other B.CS 2235-Social Security and Welfare 2236-Nutrition }	Revenue	15,39,54,000	... 15,39,54,000
34.	{ 4059-Capital Outlay on Public Works 4235-Capital Outlay on Social Security and Welfare }	Capital	21,96,000	... 21,96,000
35.	2235- Social Security and Welfare	Revenue	9,00,000	... 9,00,000
36.	{ 2075-Miscellaneous General Services 2235-Social Security and Welfare }	Revenue	9,85,000	... 9,85,000
37.	2250-Other Social Services	Revenue	40,000	... 40,000
38.	3451-Secretariat Economic Services	Revenue	2,18,07,000	... 2,18,07,000
39.	{ 2425-Co-operation 4425-Capital Outlay on Co-operation 4435-Capital Outlay on other Agricultural Programmes 6425-Loans for Co-operation }	Revenue	4,20,32,500	... 4,20,32,500
		Capital	4,42,45,000	... 4,42,45,000
40.	{ 2552-North Eastern Areas (Special Areas Programme) 4552-Capital Outlay on North Eastern Areas }	Revenue	52,00,000	... 52,00,000
		Capital	16,10,00,000	... 16,10,00,000

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SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
41.	3454-Census, Surveys and Statistics	Revenue	1,47,00,000	... 1,47,00,000
42.	2216-Housing 3475-Other General Economic Services	Revenue	62,40,000	... 62,40,000
43.	2216-Housing 2401-Crop Husbandry 2408-Food Storage and Warehousing 2415-Agricultural Research and Education 2435-Other Agricultural Programmes 2702-Minor Irrigation 4216-Capital Outlay on Housing 4401-Capital Outlay on Crop Husbandry 4416-Investments in Agricultural Financial INST 4702-Capital Outlay on Minor Irrigation 6401-Loans for Crop Husbandry	Revenue	43,82,20,000	... 43,82,20,000
		Capital	5,58,00,000	... 5,58,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II-Works Under E. and D Wing P.W.D Medium Irrigation Projects	Revenue	42,70,000	...	42,70,000
	2711-Flood Control				
	4701-Capital Outlay on Medium Irrigation				
	4711-Capital Outlay on Flood Control Projects	Capital	11,09,30,000	...	11,09,30,000
45.	2216-Housing				
	2402-Soil and Water Conservation	Revenue	15,30,50,000	...	15,30,50,000
	2415-Agricultural Research and Education				
46.	2501-Special Programmes for Rural Development	Revenue	7,38,50,000	...	7,38,50,000
47.	2216-Housing				
	2403-Animal Husbandry	Revenue	13,69,00,000	...	13,69,00,000
	2415-Agricultural Research and Education				
	4059-Capital Outlay on Public Works				
	4403-Capital Outlay on Animal Husbandry	Capital	2,00,000	...	2,00,000
48.	6403-Loans for Animal Husbandry				
	2216-Housing				
	2404-Dairy Development				
	2415-Agricultural Research and Education	Revenue	2,40,43,00	...	2,40,43,000

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
49.	2216-Housing	Revenue	2,83,26,000	...	2,83,26,000				
	2405-Fisheries								
	2415-Agricultural Research and Education								
	4216-Capital Outlay on Housing								
50.	4405-Capital Outlay on Fisheries	Capital	15,00,000	...	15,00,000				
	2406-Forestry and Wild Life	Revenue	23,80,00,000	...	23,80,00,000				
	2415-Agricultural Research and Education								
	4406-Capital Outlay on Forestry and Wild Life					Capital
2216-Housing									
51.	2236-Nutrition	Revenue	23,59,00,000	...	23,59,00,000				
	2401-Crop Husbandry								
	2501-Special Programmes for Rural Development								
	2505-Rural Employment								
	2515-Other Rural Development Programmes								
	4216-Capital Outlay on Housing								
	4515-Capital Outlay on Rural Development					Capital	1,67,00,000	...	1,67,00,000
	6515-Loans for other Rural Development Programmes								

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
52.	2852-Industries	Revenue	1,62,00,000	...	1,62,00,000
	4854-Capital Outlay on Cement and non-Metallic Mineral	Capital	5,10,00,000	...	5,10,00,000
	4885-Capital Outlay on Industries and Mineral				
	6885-Loans for other Industries and Mineral				
53.	2216-Housing	Revenue	4,41,00,000	...	4,41,00,000
	2851-Village and Small Industries	Capital
	4851-Capital Outlay on Village and Small Scale Industries				
	6851-Loans for Village and Small Industries				
54.	2216-Housing	Revenue	9,29,40,000	...	9,29,40,000
	2851-Village and Small Industries	Capital	3,80,00,000	...	3,80,00,000
	4216-Capital Outlay on Housing				
	4851-Capital Outlay on Village and Small Scale Industries				
55.	6851-Loans for Village and Small Industries	Revenue	3,59,00,000	...	3,59,00,000
	2853-Non-Ferrous Mining and Metallurgical Industries				
	4216-Capital Outlay on Housing				
56.	4853-Capital Outlay on Mining and Metallurgical Industries	Capital	51,00,000	...	51,00,000
	3054-Roads and Bridges	Revenue	26,20,00,000	...	26,20,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	65,30,00,000	...	65,30,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
57.	3452-Tourism	Revenue	1,72,86,000	...	1,72,86,000
	4059-Capital Outlay on Public Works	Capital	3,53,43,000	...	3,53,43,000
	5275-Capital Outlay on other Communication Services				
	5452-Capital Outlay on Tourism				
	7452-Loans for Tourism				
58.	3606-Aid Materials and Equipment	Revenue
59.	5465-Investment in General Financial and Training Institutions	Capital
		6003-Internal Debt of the State Government	Capital	...	49,69,88,000
	6004-Loans and Advances from the Central Government	Capital	...	14,69,23,000	14,69,23,000
60.	7610-Loans to Government Servants etc	Capital	6,80,00,000	...	6,80,00,000
64.	7615-Miscellaneous Loans	Capital
65.	7810-Inter-State Settlement	Capital
66.	7999-Appropriation to Contingency	Capital
Total		...	739,63,64,800	120,17,05,300	859,80,70,100

S. DYKES,

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 12th May, 1995

No. LL (B) 109/92/74- The Meghalaya Prevention Detention Act, 1995 (Act 5 of 1995) is hereby published for general information.

MEGHALAYA ACT No. 5 OF 1995

(Passed by the Meghalaya Legislative Assembly. Assented to by the Governor on the 10th May, 1995. Published in the Extra-ordinary issue of the Gazette of Meghalaya, dated 12th May, 1995)

THE MEGHALAYA PREVENTIVE DETENTION ACT, 1995

An

Act

To provide for preventive detention in certain cases and for matters connected therewith

Be it enacted by the Legislature of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

- 1. Short title, extent and commencement-** (1) This Act may be called the Meghalaya Preventive Detention Act, 1995
(2) It extends to the whole of the State of Meghalaya.
(3) It shall be deemed to have come into force on the 6th October, 1994
- 2. Definitions-** In this Act, unless the context otherwise requires:-
 - (a) "advisory Board" means the Advisory Board constituted under section 10;
 - (b) "Code" means the Code of the Criminal Procedure, 1973;
 - (c) "detention order" means an order made under Section 3;
 - (d) "Government" or "State Government" means the Government of the State of Meghalaya;
 - (e) "Section" means a section of this Act; and
 - (f) "State" means the State of Meghalaya.
- 3. Power to make detention order-** (1) The State Government or a District Magistrate may, if he is satisfied with respect to any person that with a view to preventing him from acting in any manner prejudicial to the security of the State or to the maintenance of public order or of supplies and services essential to the community it is necessary so to do, make an order directing that each person be detained.

(2) The Powers under sub-section (1) may also be exercised by such officer of the State Government not below the rank of a Secretary (hereinafter referred to as empowered officer as may be specially empowered by it in this behalf.

(3)When a detention order is made under this section by a District Magistrate or by the empowered officer such District Magistrate or officer, as the case may be, shall forthwith report the fact to the State Government together with the grounds on which the order has been made and such order particulars as in his opinion have a bearing on the matter and no such order shall remain in force for more than twelve days after the making thereof unless in the mean time it has been approved by the State Government:

Provided that where the grounds of detention are communicated under section 8 to the person detained after five days not after later than ten days from the date of detention, this sub-section shall poly subject to the modification that for words “twelve days” the words “fifteen days” shall be substituted.

- 4. Execution of detention order-** A detention order may be executed at any place in India in the manner provided for executions of warrants of arrest under the code.
- 5. Power to regulate place and conditions of detention-**Every person in respect of whom a detention order has been made shall be liable-
- (a) To be detained in such place and in under such conditions, including conditions as to maintenance, discipline and punishment for any breach of discipline, as the State Government may by general or special order specify; and
 - (b) To be moved from one place of detention to another within the Sate or in another State by order of the State Government;

Provided that no order shall be made under clause (b) for the removal of a person from the State to another State except with the consent of the Government of that other State.

- 6. Detention Orders not to be invalid or inoperative on certain grounds-**No detention order shall be invalid or inoperative merely by reason-
- (a) That the person to be detained there under is outside the limits of the territorial jurisdiction of the authority making the order; or
 - (b) That the place of detention of such persons is outside such limits.

Explanation:-In this section and sections 7,8 and 9 the expression “authority making the order” means the State Government, the District Magistrate or as the case may be, the empowered officer exercising powers under sub-section (1) or sub-section (2) of section 3.

- 7. Powers in relations to absconding persons-** (1) If the authority making the order has reason to believe that the person in respect of whom a detention order has been made has absconded or is concealing himself so that the order cannot be executed, that authority may-

- (a) Make a report in writing of the fact to Deputy Commissioner or the Chief Judicial Magistrate or a Judicial Magistrate of the first class having jurisdiction in the place where the said person ordinarily resides and thereupon the provisions of section 82,83,84 and 85 of the Code shall apply in respect of the said person and his property as if the detention order made against him was a warrant issued by a court;
- (b) By order notified in the Official Gazette direct the said person to appear before such officer at such place and within such period as may be specified in the order and if the said person fails to comply with such direction he shall unless he proves that it was not possible for him to comply therewith and that he had, within the period specified in the order, informed the authority making the order of the reasons which rendered compliance impossible and of his whereabouts, be punishable with imprisonment for a term which may extend to one year or with fine or with both.

(2) Notwithstanding anything contained in the Code every offence under clause (b) of sub-section (1) shall be cognisable.

- 8. Ground of the detention order to be disclosed to the person detained-** (1) When a person is detained in pursuance of a detention order the authority making the order shall as soon as may be, but ordinarily not later than five days, and, in exceptional circumstances and for reasons to be recorded in writing not later than ten days from the date of detention, communication to such person the grounds on which the order has been made and shall afford him the earliest opportunity of making a representation against the order to the Government.

(2) Nothing in sub-section (1) shall require the authority making the order to disclose facts which it considers to be against public interest to disclose.

- 9. Ground of the detention severable-** Where a person is detained in pursuance of a detention order which has been made on two or more grounds such detention order shall be deemed to have been made separately on such grounds and accordingly-

- (a) Small such order shall not be deemed to be invalid or inoperative merely because one or some of the grounds are-

- (i) Vaguet;
- (ii) Non-existent;
- (iii) Not relevant;
- (iv) Not connected or non proximately connected with such person; or
- (v) Invalid for any other reason whatsoever, and it is not therefore, possible to hold that the authority making the order would have been satisfied as provided in sub-section (1) of section 3 with reference to the remaining ground or grounds for making the detention order; and

- (b) The authority making the order shall be deemed to have made the detention order after being satisfied as provided in sub-section (1) of section 3, with reference to the remaining ground or grounds.

10. Constitution of Advisory Boards- (1) The State Government shall, whenever necessary, constitute one or more Advisory Board for the purposes of this Act.

(2)An Advisory Board shall consist of three persons who are or have been or are qualified to be appointed as Judges of a High Court and such persons shall be appointed by the State Government.

(3)The State Government shall appoint one of the members of the Advisory Board who is or has been a Judge of a High Court to be its Chairman and the appointment as such Chairman of any person who is a Judge of a High Court shall be with the previous approval of the Chief Justice of that High Court.

11. Reference to Advisory Board- Save as otherwise expressly provided in this Act where s detention has been made the State Government shall within three weeks from the date of detention of the person, place before the Advisory Board the ground on which the order was made and the representation, made by the person detained and, where the order has been made by a District Magistrate or by the empowered officer, also the report made by such District Magistrate or officer under sub-section (3) of section 3.

12. Procedure of Advisory Boards- (1) The Advisory Board shall after considering the materials placed before it and after calling for such further information as it may deem necessary from the Government or any person called for the purposes through the Government or from the person detained, and if any particular case, it considers it necessary to do so or, if the person detained desires to be heard, after hearing him in person, submit its report to the Government within seven weeks from the date of detention of the concerned.

(2)The report of the Advisory Board shall specify in a separate part thereof the opinion of the Advisory Board as to whether or not there is sufficient cause for the detention of the person.

(3)When there is a difference of opinion among the member of Advisory Board the opinion of the majority of them shall be deemed to be opinion of the Board.

(4)Nothing in this section shall entitle any person against whom detention order has been made to appear by any legal practitioner in any matter connected with the reference to the Advisory Board.

(5)The proceedings of the Advisory Board and its report excepting that part of the report in which the opinion of the Advisory Board is specified, shall be confidential.

13. Action upon the report of Advisory Board- (1) In any case where the Advisory Board reports that there is in its opinion, sufficient cause for the detention of the person, Government may confirm the detention order and contained, subject to the provision of section 14, the detention of the person for such period as its thinks fit.

(2)In any case where the Advisory Board reports that there is, in its opinion no sufficient cause for the detention of the person, Government shall revoke the detention order and cause the person to be released forthwith.

14. Maximum period of detention- The maximum period for which any person may be detained in pursuance of any detention order which has been confirmed under sub-section (1) of section 13 shall be one year from the date of detention:

Provided that nothing contained in this section shall effect the power of the Government to revoke or modify the detention order at any earlier time.

15. Revocation of detention order- (1) Without prejudice to the provisions of section 35 of the Meghalaya Interpretation and General Clause Act, 1972 a detention order made by a District Magistrate or by the empowered officer may, at any time, invoked or modified by the State Government and, in case of a detention order made by the State Government or by the Central Government.

(2)The revocation or expiry of a detention order shall not bar making of a fresh detention order against same person in any case where fresh facts have arisen after the date of such revocation or expiry and on which the State Government, a District Magistrate or empowered office, as the case may be, is satisfied that such an order should be made.

16. Temporary release of detained- (1) Government may, at any time, direct that any person detained in pursuance of a detention order may be released for any specified period either without any condition or upon such conditions as may be specified in the direction and which that person accept and may also, at any time, cancel his release.

(2)In directing the release of any person under sub-section (1) Government may require him to enter into a bond with or without sureties for the due observance of the conditions specified in the direction.

(3)Any person released under sub-section (1) shall surrender himself at such time and place and to such authority as may be specified in the order directing his release or, as the case may be cancelling his release.

(4)If any person fails without sufficient cause to surrender himself in the manner specified in sub-section (3) he shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.

(5) If any person fails to fulfil any of the conditions as may be specified in the direction releasing him under sub-section (1) or in the bond entered into by him, the bond shall be declared to be forfeited and the person bound thereby shall be liable to pay penalty thereof.

17. Protection of action taken in good faith- No suit, prosecution or other legal proceedings shall lie against the State Government or any person for anything which is in good faith done or intended to be done in pursuance of this Act.

18. Repeal of Ordinance No. 1 of 1994- The Meghalaya Preventive Detention Ordinance, 1994 (Ordinance No. 1 of 1994) is hereby repealed.

S. DYKES,

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 19th September, 1995

No. LL (B) 142/78/144- The Meghalaya Medical Council (Amendment) Act, 1995 is hereby published for general information.

MEGHALAYA ACT No. 6 OF 1995

(Passed by the Meghalaya Legislative Assembly)

Received the assent of the President on the 8th September, 1995

Published in the Gazette of Meghalaya the Extra-ordinary issue dated 19th September, 1995.

THE MEGHALAYA MEDICAL COUNCIL (AMENDMENT) ACT, 1995

An

Act

To amend the Meghalaya Medical Council Act, 1987.

Be it enacted by the Legislature of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

- 1. Short title, extent and commencement-** (1) This Act may be called the Meghalaya Medical Council (Amendment) Act, 1995
(2) It shall be deemed to have come into force on the 19th December, 1994
- 2. Amendment of section 3 of Act 9 of 1994-** In clause (c) of sub-section (1) of section 3 of the Meghalaya Medical Council Act, 1987 (Act 9 of 1994 and hereinafter referred to as the principal Act), for the words “the Director General of Health Services of the Government of India”, the words “the Indian Medical Association” shall be inserted.
- 3. Amendment of section 10 of the Principal Act-** In sub-section (1) of section 10 of the Principal Act, after the word “Treasurer” occurring at the end, the words “and approved by the Government” shall be added.
- 4. Amendment of section 14 of the Principal Act-** In section 14 of the principal Act, between the words “qualification” and “shall”, the words “included in the Schedules to the Indian Medical Council Act, 1956 and its amendment from time to time” shall be inserted.
- 5. Substitution of section 16 of the principal Act-** For section 16 of the principal Act, the following shall be substituted, namely-

“16. Entry of new titles and qualifications and change of name in the Register- If any person whose name is entered in the Register obtains any title, diploma or other qualification or proficiency in sanitary science, public health or medicine which is a recognised medical qualification be shall on application made in this behalf in the prescribed manner, be entitled to have an entry stating such other title, diploma or other qualification made against his name in the Register either in substitution for or in addition to any entry previous made”

6. **Omission of section 23 of the Principal Act-** Section 23 of the principal Act shall be omitted.
7. **Repeal-** The Meghalaya Medical Council (Amendment) Ordinance, 1994 is hereby repealed.

L. M. SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 9th October, 1995

No. LL (B) 200/84/85- The Contingency Fund of Meghalaya (Amendment) Act, 1995 (Act 7 of 1995) is hereby published for general information.

MEGHALAYA ACT No. 7 OF 1995

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 1995

(Passed by the Meghalaya Legislative Assembly) Assented to by the Governor on the 7th October, 1995, Published in the Gazette of Meghalaya the Extra-ordinary issue dated 9th October, 1995

An

Act

To amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

- 1. Short title, and commencement-** (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 1995
(2) It shall be deemed to have come into force on the 9th August, 1995
- 2. Amendment of section 2 of Meghalaya Act 5 of 1972-** To Section 2 of the Contingency Fund of Meghalaya Act, 1972 (Act 5 of 1972) the following proviso shall be added, namely-
“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 1995 and ending on the 31st day of March, 1996 this section shall have effect subject to the modification that for the words ‘rupees six crores’, the words ‘rupees ten crores’ shall be substituted”.
- 3. Repeal-** The Contingency Fund of Meghalaya (Amendment) Ordinance, 1995 is hereby repealed.

L. M. SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 9th October, 1995

No. LL (B) 45/95/11- The Meghalaya Legislators' Salaries and Allowance Amendment Act, 1995 is re-published is for general information.

MEGHALAYA ACT No. 8 OF 1995

(Passed by the Meghalaya Legislative Assembly. Assented to by the Governor on the 7th October, 1995, Published in the Gazette of Meghalaya the Extra-ordinary issue dated 9th October, 1995).

THE MEGHALAYA LEGISLATORS' SALARIES AND ALLOWANCES
AMENDMENT ACT, 1995

An

Act

Further to amend the laws relating to the Salaries and Allowances of Ministers, Speakers, Parliamentary Secretaries, the Leader of the Opposition and Members of the Meghalaya Legislative Assembly.

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

- 1. Short title, and commencement-** (1) This Act may be called the Meghalaya Legislators' Salaries and Allowances Amendment Act, 1995
(2) It shall come into force at once.
- 2. Amendment of section 2 of Act 2 of 1972-** In section 2 of the Legislative Assembly of Meghalaya (Speaker and the Deputy Speaker Salaries and Allowances) Act, 1972 (Act 2 of 1972), for the words "rupees four thousand four hundred" and "rupees four thousand" the words "rupees nine thousand six hundred" and "rupees eight thousand seven hundred and fifty" shall respectively be substituted.
- 3. Amendment of section 2 of Act 4 of 1972-** In section 2 of the Meghalaya (Ministers, Salaries and Allowances) Act, 1972 (Act 4 of 1972)
 - (i) In clause (a), for the words "rupees four thousand eight hundred", the words "rupees ten thousand" shall be substituted;
 - (ii) In clause (b), for the words "rupees four thousand four hundred", the words "rupees nine thousand six hundred" shall be substituted;
 - (iii) In clause (c) for the words "rupees four thousand two hundred", the words "rupees nine thousand two hundred and fifty" shall be substituted;
 - (iv) In clause (d), for the words "rupees four thousand", the words "rupees eight thousand seven hundred and fifty" shall be substituted;
 - (v) In clause (e), for the words "rupees three thousand five hundred", the words "rupees eight thousand four hundred" shall be substituted.

- 4. Amendment of section 3,4, and 6A of Act 8 of 1972-** In the Legislative Assembly of Meghalaya (Members Salaries and Allowances) Act, 1972 (Act 8 of 1972)-
- (a) In section 3, for the words “rupees two thousand” the words “rupees two thousand five hundred” shall be substituted;
- (b) In section 4-
- (i) In clause (a), for the words “rupees six hundred”, the words “rupees one thousand two hundred” shall be substituted;
- (ii) In clause (e), for the words “rupees one hundred”, the words “rupees three hundred” shall be substituted and the words “and” occurring at the end shall be omitted;
- (iii) After clause (e), the following new clause shall be inserted, namely, “(ee) a constituency allowance of rupees one thousand four hundred permensem” and
- (iv) In clause (f), for the words “rupees seven hundred and fifty”, the words “rupees one thousand five hundred” shall be substituted;
- (c) In sub-section (2) of section 6A, for the words “three hundred rupees”, the words “rupees five hundred” shall be substituted.
- 5. Amendment of section 3 of Act 6 of 1993-** In section 3 of the Meghalaya Legislative Assembly (Leader of Opposition) (Salary and Allowances) Act, 1983 (Act 6 of 1983) for the words “rupees four thousand two hundred”, the words “rupees nine thousand two hundred and fifty” shall be substituted.
- 6. Amendment of section 3 of Act 9 of 1991-** In section 3 of the Meghalaya Parliamentary Secretary’s Salary and Allowances Act 1991, (Act 9 of 1991), for the words “rupees four thousand”, the words “rupees eight thousand four hundred” shall be substituted.

L. M. SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 9th October, 1995

No. LL (B) 25/93/228- The Meghalaya Appropriation (No. III) Act, 1995 (Act No. 9 of 1995) is hereby published for general information.

MEGHALAYA ACT No. 9 OF 1995

Passed by the Meghalaya Legislative Assembly. Assented to by the Governor on the 7th October, 1995. Published in the Extra-ordinary issue of the Gazette of Meghalaya, dated 9-10-1995)

THE MEGHALAYA APPROPRIATION (NO. III) ACT, 1995

An

Act

To authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of the financial year 1995-96

Be it enacted by the Legislature of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

- 1. Short title-** (1) This Act may be called the Meghalaya Appropriation (No. III) Act, 1995
- 2. Withdrawal of Rs. 19,49,32,596 from and out of the Consolidated Fund of Meghalaya:-** From and out of the Consolidated Fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of rupees nineteen crores, forty nine lakhs, thirty two thousand, five hundred ninety six towards defraying the several charges which will come in the course of payment during the financial year 1995-96 in respect of the services specified in Column (2) of the Schedule.
- 3. Appropriation-** The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposed expressed in the Schedule in relation to the said year.

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SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	
		Capital	
	2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing	Revenue
		Capital
2.	2012-Governor	Revenue	
3.	2013-Council of Ministers 2070-Other Administrative Services, etc	Revenue	5,88,870	5,88,870	
		Capital	
4.	2014-Administration of Justice ...	Revenue	
5.	2015-Elections	Revenue	1,47,83,679	1,47,83,679	
6.	2029-Land Revenue 2245-Relief on account of Natural Calamities 2250-Other Social Services Services 3475-Other General Economic Services	Revenue	
		Capital	
		Revenue	
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes 6250-Loans for Other Social Services 6401-Loans for Crop Husbandry	Capital
		Revenue	
		Capital	

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration Revenue
8.	2039-State Excise Revenue
9.	2040-Sales Tax	} Revenue
	2045-Other Taxes and Duties on Commodities and Services			
10.	2041-Taxes on vehicles	} Revenue
	2070-Other Administrative Services Purchase and Maintenance of Transport			
	3055-Road Transport			
10.	5055-Capital Outlay on Road Transport	} Capital
	2045-Other Taxes and Duties on Commodities and Services-II -Inspectorate of Electricity.	} Revenue
11.	2501-Special Programme for Rural Development			
11.	2801-Power			
11.	2810-Non-Conventional Sources of Energy	} Capital	11,95,00,000	...
	6801-Loans for Power Project			
12.	2047-Other Fiscal Services	Revenue
	2048-Appropriation for reduction or avoidance of Debt	Revenue
	2049-Interest Payments	Revenue
	2051-Public Services Commission	Revenue	...	4,73,000

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
13.	2052-Secretariat General Services	Revenue	16,22,700	...	16,22,700
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services	Capital
14.	2053-District Administration	Revenue	20,61,221	...	20,61,221
15.	2054-Treasury Accounts Administration	Revenue
16.	2055-Police	Revenue	2,40,00,000	...	2,40,00,000
	2070-Other Administrative Services, Fire Protection and Control				
	2216-Housing-01-Government Residential Buildings				
	4059-Capital Outlay on Public Works	Capital
	4216-Capital Outlay on Housing (Police)				
17.	2056-Jails	Revenue
	4059-Capital Outlay on Public Works (Police)	Capital
18.	2058-Stationery and Printing	Revenue
	4058-Capital Outlay on Stationery and Printing	Capital
	4216-Capital Outlay on Housing -01-Government Residential Buildings				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.					
19.	2052-Secretariat-General Services -II-Public Works Department Secretariat	} Revenue	48,653	...	48,653				
	2059-Public Works								
	2202-General Education								
	2203-Technical Education								
	2204-Sports etc. Buildings								
	2205-Art and Culture								
	2210-Medical and Public Health								
	2216-Housing-01-Government Residential Buildings (i/c. P.W.D)								
	4059-Capital Outlay on Public Works					} Capital	2,53,52,339	...	2,53,52,339
	4202-Capital Outlay on Education, Sports etc								
	4210-Capital Outlay on Medical and Public Health								
	4216-Capital Outlay on Housing -01-Government Residential Buildings (i/c. P.W.D)								
	4403-Capital Outlay on Animal Husbandry								
	4404-Capital Outlay on Dairy Development								

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
20.	2070-Other Administrative Service-I-Civil Defence and Home Guards	Revenue
	4059-Capital Outlay on Public Works (Civil Defence and Home Guards)	Capital
21.	2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguished Services	Revenue
	2202-General Education				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2236-Nutrition	Capital
	3425-Other Scientific Research				
	3454-Census, Survey and Statistics				
4202-Capital Outlay on Education, Sports, Art and Culture	Capital	
6202-Loans for Education, Sports, Art and Culture					

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
22.	2070-Other Administrative Services-IV-Guest Houses, Government Hostels, etc.	Revenue	14,56,059	...	14,56,059
	2216-Housing-01-Government Residential Buildings (i/c. GAD)	Capital
	4059-Capital Outlay on Public (i/c. GAD)	
23.	2070-Other Administrative Services etc	Revenue	1,16,600	...	1,16,600
24.	2071-Pensions and other Retirements Benefits	Revenue
25.	2070-Other Administrative Services -VI-State Lotteries	Revenue
	2075-Miscellaneous General Services	
26.	2210-Medical and Public Health	Revenue	3,52,000	...	3,52,000
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health	Capital
4211-Capital Outlay on Family Welfare					

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
27.	2215-Water Supply and Sanitation	Revenue
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital
	4216-Capital Outlay on Housing -01-Government Residential Buildings				
6215-Loans for Water Supply and Sanitation					
28.	2216-Housing	Revenue
	4216-Capital Outlay on Housing				
	6216-Laons for Housing	Capital
29.	2217-Urban Development	Revenue
	4216-Capital Outlay on Housing	Capital
4217-Capital Outlay on Urban Development					
30.	2220-Information and Publicity	Revenue
31.	2230-Labour and Employment- 01-Labour	Revenue
	2230-Labour and Employment- 01-(A)-Inspectorate of Factories and Steam Boilers				
	2230-Labour and Employment-02				
	-Employment-03-Training				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
32.	3456-Civil Supplies	Revenue
	2408-Food Storage and Warehousing	Capital
	4408-Capital Outlay on Food Storage and Warehousing	
33.	2235-Social Security and Welfare -01-Rehabilitation	Revenue
	6235-Loans for Social Security and Welfare, etc	Capital	10,00,000	...	10,00,000
34.	2225-Welfare of S.Cs, S.Ts and Other B.Cs	Revenue
	2235-Social Security and Welfare	
	2236-Nutrition	
34.	4059-Capital Outlay on Public Works(Social Welfare)	Capital
	4235-Capital Outlay on Social Security and Welfare	
	6225-Loans for Welfare of S.Cs, S.Ts and Other B.Cs	
35.	2235-Social Security and Welfare -60-Other Social Security and Welfare Programmes	Revenue
	6235-Loans for Social Security and Welfare -60-Other Social Security and Welfare Programmes	Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
36.	2235- Social Security and Welfare etc. 2075-Miscellaneous General Services-104-Pension and Awards in consideration of Distinguished Services	Revenue 1,00,000	1,00,000
37.	2250-Other Social Services	Revenue
38.	3451-Secretariat Economic Services-II-Planning Board and attached offices	Revenue
39.	2425-Co-operation 4425-Capital Outlay on Co-operation 4435-Capital Outlay on other Agricultural Programmes 6425-Loans for Co-operation	Revenue Capital
40.	2552-North Eastern Areas 4552-Capital Outlay on North Eastern Areas 6552-Loans for North Eastern Areas	Revenue Capital
41.	3454-Census, Surveys and Statistics-02-Survey and Statistics	Revenue	7,90,800	7,90,800
42.	3475-Other General Economic Services-Regulation of Weight and Measures 2216-Housing-01-Government Residential Buildings	Revenue

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.			
43.	2401-Crop Husbandry	Revenue			
	2408-Food Storage and Warehousing						
	2415-Agricultural Research and Education						
	2435-Other Agricultural Programmes						
	2702-Minor Irrigation						
	2250-Other Social Services						
	2216-Housing						
	4401-Capital Outlay on Crop Husbandry				Capital
	4702-Capital Outlay on Minor Irrigation						
	4416-Investments in Agricultural Financial INST						
6401-Loans for Crop Husbandry							
44.	2701-Medium Irrigation-II-Works Under E. and D Wing P.W.D Medium Irrigation Projects	Revenue			
	2711-Irrigation, Navigation, Drainage and Flood Control Projects	Capital			
	4701-Capital Outlay on Medium Irrigation						
	4711-Capital Outlay on Flood Control Projects						

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
45.	2402-Soil and Water Conservation	Revenue
	2415-Agricultural Research and Education	
	2216-Housing-01-Government Residential Buildings	
46.	2501-Special Programmes for Rural Development	Revenue
	6402-Loans for Soil and Water Conservation	Capital
47.	2403-Crop Husbandry	Revenue	...	88,000	88,000
	2415-Agricultural Research and Education (Animal Husbandry)	
	2216-Housing-01-Government Residential Buildings	
	4059-Capital Outlay on Public Works	
	4403-Capital Outlay on Animal Husbandry	
	6403-Loans for Animal Husbandry	Capital
48.	2404-Dairy Development	Revenue
	2216-Housing-01-Government Residential Buildings	
	2415-Agricultural Research and Education	

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)					
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding					
		Voted by the Assembly	Charged on the Consolidated Fund	Total			
		Rs.	Rs.	Rs.			
49.	2405-Fisheries	} Revenue			
	2415-Agricultural Research and Education						
	2216-Housing-01-Government Residential Buildings						
	4216-Capital Outlay on Housing						
50.	4405-Capital Outlay on Fisheries	} Capital			
	2406-Forestry and Wild Life and Education Forests						
	2415-Agricultural Research and Education						
51.	4406-Capital Outlay on Forest	} Revenue	43,739	...			
	2515-Other Rural Development Programmes						
	2216-Housing-01-Government Residential Buildings						
	2236-Nutrition						
	2401-Crop Husbandry						
	2501-Special Programmes for Rural Development						
	2505-Rural Employment						
	4216-Capital Outlay on Housing						
	4515-Capital Outlay on Rural Development				} Capital
	6515-Loans for other Rural Development Programmes						

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
52.	2852-Industries	Revenue
	4885-Capital Outlay on Industries and Mineral	
	4858-Capital Outlay on Engineering Industries	
	4860-Capital Outlay on Consumer Industries	Capital
	6885-Loans for other Industries and Mineral	
53.	2851-Village and Small Industries	Revenue
	2216-Housing-01-Government Residential Buildings	
	4851-Capital Outlay on Village and Small Industries	
	6851-Loans for Village and Small Industries	Capital
54.	2851-Village and Small Industries	Revenue
	2216-Housing-01-Government Residential Buildings	Capital
	4216-Capital Outlay on Housing	
	4851-Capital Outlay on Village and Small Scale Industries	

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
55.	2853-Non-Ferrous Mining and Metallurgical Industries Regulation and development of Mines	Revenue
	4216-Capital Outlay on Housing -01-Government Residential Buildings	Capital
4853-Capital Outlay on Non-Ferrous Mining and Metallurgical Industries Non-Ferrous Metals	
56.	3054-Roads and Bridges	Revenue
	5054-Capital Outlay on Roads and Bridges	Capital	...	1,57,536	1,57,536
57.	3452-Tourism	Revenue
	4059-Capital Outlay on Public Works (Tourism)	Capital
	5275-Capital Outlay on other Communication Services	
	5452-Capital Outlay on Tourism	
7452-Loans for Tourism		
58.	3606-Aid Materials and Equipment	Revenue
	6003-Internal Debt of the State Government (Charged)	Capital
	6004-Loans and Advances from the Central Government (Charged)	

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SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
59.	5465-Investment in General Financial and Training Institutions	Capital	23,96,400	...	23,96,400
60.	7610-Loans to Government Servants etc	Capital
67.	7615-Miscellaneous Loans	Capital
68.	7810-Inter-State Settlement	Capital
69.	7999-Appropriation to Contingency	Capital
Total		...	16,87,68,329	2,61,64,267	19,49,32,596

(L.M.SANGMA)

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 13th October, 1995

No. LL (B) 89/94/16 A- The Meghalaya Excise (Amendment) Act, 1995 is hereby published is for general information.

MEGHALAYA ACT No. 10 OF 1995

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 13th October, 1995, Published in the Extra-ordinary issue of the Gazette of Meghalaya dated 13th October, 1995.

THE MEGHALAYA EXCISE (AMENDMENT) ACT, 1995

An

Act

Further to amend the Meghalaya Excise Act (Assam Act 1 of 1910 as adapted by the Meghalaya)

Be it enacted by the Legislature of the State of Meghalaya in the Forty-sixth Year of the Republic of India as follows:-

- 1. Short title, and commencement-** (1) This Act may be called the Meghalaya Excise (Amendment) Act, 1995.
(2) It shall come into force at once.
- 2. Amendment of section 58 of Act 1 of 1910-** In section 58 of the Meghalaya Excise Act (Assam Act 1 of 1910 as adapted by Meghalaya) (hereinafter referred to as the Principal Act), for the words “shall be punished in case of (a) with fine which may extent to fifty rupees, and in case (b) with fine which may extent to five hundred rupees” occurring at the end, the following shall respectively be substituted, namely-

“shall, for offences referred to in clause (a), be punishable with, in case of-

- (i) An out-still licensee or vendor of country spirit, with a fine which shall not be less than Rs. 500.00 but which may extent upto Rs. 1,000.00;
- (ii) A retailer of IMFL, or denatured or rectified spirit, with a fine which shall not be less than Rs. 1,000.00 but which may extend upto Rs. 2,500.00;
- (iii) A wholesale licensee or bonded warehouse licensee of IMLF, with a fine which shall not be less than Rs. 1,500.00 but which may extend upto Rs. 5,000.00; and

“for offences referred to in clause (b), be punishable with, in the case of-

- (i) An out-still licensee with a fine which shall not be less than Rs. 1,000.00 but which may extent upto Rs. 5,000.00;

- (ii) A vendor of a country spirit, with a fine which shall not be less than Rs. 2,000.00 but which may extent upto Rs. 10,000.00;
- (iii) A retailer of IMFL, or denatured or rectified spirit, with a fine which shall not be less than Rs. 4,000.00 but which may extend upto Rs. 25,0000.00;
- (iv) A wholesale licensee or bonded warehouse licensee of IMLF, with a fine which shall not be less than Rs. 5,000.00 but which may extend upto Rs. 50,000.00;

3. Amendment of Section 70 of Act I of 1910- In Section 70 of the Principal Act-

- (i) For sub-section (1), the following shall be substituted, namely-
 “when any licensee, permit or pass is liable to be cancelled or suspended under clause (a) or clause (b) of sub-section (1) of section 29 or when any person is reasonably suspected of having committed an offence under this Act other than as offence under section 61, the Excise Commissioner or a Collector may, instead of enforcing such cancellation or suspension or instituting prosecution compound the offence on receiving, in the case of-
 - (a) an out-still licensee, a sum of money which shall not be less than Rs. 1,000.00 but which may extend upto Rs. 5,000.00;
 - (b) a vendor of country spirit, a sum of money which shall not be less than Rs. 3,000.00 but which may extend upto Rs. 10,000.00;
 - (c) A retailer of IMFL, or denatured or rectified spirit, a sum of money which shall not be less than Rs. 5,000.00 but which may extend upto Rs. 25,0000.00;
 - (d) A wholesale licensee or bonded warehouse licensee of IMLF, a sum of money which shall not be less than Rs. 10,000.00 but which may extend upto Rs. 50,000.00;
 “and thereupon no further action shall be taken against the person in respect of the offence and any prosecution, if it has been instituted, shall be terminated and any property seized for confiscation shall be returned to him”;
- (ii) Sub-section (2) shall be omitted.

L.M.SANGMA

Under Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 9th August, 1995

No. LL (B) 200/94/69- The Contingency Fund of Meghalaya (Amendment) Ordinance, 1995 (Ordinance No. 1 of 1995) is hereby published is for general information.

MEGHALAYA ORDINANCE No. 1 OF 1995

(Promulgated by the governor on 9th August, 1995)

Published in the Extra-ordinary issue of the Gazette of Meghalaya dated 9th August, 1995

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE,
1995**

An

Ordinance

to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action:

Now, therefore, in exercise of the powers conferred by clause (1) of Articles 213 of the Constitution, the Governor of Meghalaya is pleased to promulgate in the Forty-Sixth year of the Republic of India the following Ordinance, namely-

- 1. Short title and commencement-** (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 1995.
(2) It shall come into force at once.
- 2. Amendment of section 2 of Meghalaya Act 5 of 1972-** To Section 2 of the Contingency Fund of Meghalaya Act, 1972 (Act 5 of 1972) the following proviso shall be added, namely-

“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) ordinance, 1995 and ending on the 31st day of March, 1996, this section shall have effect subject to the modification that for the words ‘rupees six crores’ the words ‘rupees ten crores’ shall be substituted”.

Dated, Raj Bhavan,
The 9th August, 1995

M. M. JACOB,
Governor of Meghalaya

L. JYRWA
Secretary to the Government of Meghalaya
Law Department.

DFS (Law) 146/96-500-9-10-96